

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Officewise Statement

MEETING NUMBER : 4/82-ALC4/2007 **MEETING DATE** : 30.05.2007

1	Case No.: 8/20/87-ALC1/2005	Party Name:ALKALOIDS CORP	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status: Case Approved
	HQ File :01/87/050/00411/AM06/	RLA File :02/24/040/00080/AM06/	Lic.No/Date:0210080038 13.07.2005	Defer Date:
	Decision : Decision: The Committee considered the case as per agenda for fixation of I/O Norms for the export product Gentian (Gentiana Lutea) Root under para 4.7 of HBP. The Committee in the light of the report of Central Council for Research in Ayurveda and Siddha, New Delhi vide letter No.9-4/2006-CCRAS/Admn dated 24.01.2007 decided to fix I/O Norms under para 4.7 of HBP as per details below or as applied for which ever is lower. Export Product Gentian Aqueous (Powdered) Extract 1Kg. Import item: Gentian (Gentiana lutea) root-----2.1978kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

2	Case No.: 5/37/82-ALC1/2005	Party Name:FDC LTD.,	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status: Case Deferred
	HQ File :01/82/050/00946/AM06/	RLA File :03/94/040/00798/AM06/	Lic.No/Date:0310356218 22.11.2005	Defer Date:20.06.2007
	Decision : Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for two weeks.			

3	Case No.: 5/37/87-ALC1/2005	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status: Case Approved
	HQ File :01/87/050/00995/AM06/	RLA File :09/24/040/00299/AM06/	Lic.No/Date:0910024652 23.11.2005	Defer Date:
	Decision : This case has already been approved by the NC in its meeting No.03/08 held on 23.5.2007.			

4	Case No.:15/36/82-ALC1/2005	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Deferred
	HQ File :01/82/050/01011/AM06/	RLA File :22/21/040/00081/AM06/	Lic.No/Date:2210005025 29.11.2005	Defer Date:13.06.2007
	Decision : Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

5	Case No.:24/38/87-ALC1/2005	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Deferred
	HQ File :01/87/050/01086/AM06/	RLA File :09/24/040/00340/AM06/	Lic.No/Date:0910024854 13.12.2005	Defer Date:20.06.2007
	Decision : The Committee considered the case as per agenda for fixation of I/O Norms for the export product (i) Amoxycillin Trihydrate (6-APA Route) (ii) Ampicillin Trihydrate (6-APA route) and (iii) Cephalexin Monohydrate (Pen-G Route) under para 4.7 of the HBP. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer the case for four weeks.			

6	Case No.:7/8/87-ALC1/2006	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Approved
	HQ File :01/87/050/00063/AM07/	RLA File :03/94/040/00002/AM07/	Lic.No/Date:0310376482 19.04.2006	Defer Date:
	Decision : Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for two weeks.			

7	Case No.:48/7/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Approved
	HQ File :01/82/050/00077/AM07/	RLA File :22/24/040/00126/AM06/	Lic.No/Date:2210005437 20.04.2006	Defer Date:

Decision :Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg (in place of existing SION A-152)

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

8	Case No.:35/14/82-ALC1/2006	Party Name:ELIXIR CHEMICALS PVT.LTD.	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Deferred
	HQ File :01/82/050/00328/AM07/	RLA File :03/94/040/01264/AM06/	Lic.No/Date:0310382878 02.06.2006	Defer Date:20.06.2007
	Decision : Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

9	Case No.:32/17/87-ALC1/2006	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Deferred
	HQ File :01/87/050/00287/AM07/	RLA File :03/94/040/00294/AM07/	Lic.No/Date:0310385834 21.06.2006	Defer Date:13.06.2007
	Decision : Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for two weeks.			

10	Case No.:29/21/82-ALC1/2006	Party Name:LEPRO HERBALS PVT. LTD.	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Approved
	HQ File :01/82/050/00518/AM07/	RLA File :05/24/040/00278/AM07/	Lic.No/Date:0510185827 05.07.2006	Defer Date:
	Decision :Case No.9 Decision: The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/163/2006-PI-III dated 30.05.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Enoxolone EP/BP Import items 1. Glycyrrhizinic 2.97Kgs/kg 2. Methanol 2.33Kgs/Kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

11	Case No.:3/22/82-ALC1/2006	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Approved
	HQ File :01/82/050/00644/AM07/	RLA File :05/24/040/00364/AM07/	Lic.No/Date:0510187531 26.07.2006	Defer Date:
	Decision :Decision: The Committee decided to withdraw this case as the same has already been considered in the Norms Committee meeting No.3/08 dated 23.5.2007			

12	Case No.:12/28/87-ALC1/2006	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Approved
	HQ File :01/87/050/00482/AM07/	RLA File :04/24/040/00047/AM07/	Lic.No/Date:0410083795 25.08.2006	Defer Date:
	Decision :Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for two weeks.			

13	Case No.:15/28/87-ALC1/2006	Party Name:ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Approved
	HQ File :01/87/050/00514/AM07/	RLA File :03/94/040/00591/AM07/	Lic.No/Date:0310397767 01.09.2006	Defer Date:

Decision :Decision: The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/35/2007/PI-III dated 30.0.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Hydroxy Propyl Methyl cellulose Caosykes
(Unprinted cellulose capsules) 1Kg

Import items

1. Hydroxy Propyl Methyl cellulose
(Cellulose Ether) 1.16Kg/Kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

14	Case No.: 34/28/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Deferred
	HQ File :01/82/050/00849/AM07/	RLA File :22/24/040/00203/AM07/	Lic.No/Date:2210005950 04.09.2006	Defer Date:13.06.2007
	Decision : Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for two weeks.			

15	Case No.: 14/27/82-ALC1/2006	Party Name:MEDREICH LIMITED	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Approved
	HQ File :01/82/050/00910/AM07/	RLA File :07/24/040/00362/AM07/	Lic.No/Date:0710047333 12.09.2006	Defer Date:
	Decision : This case has already been approved by the NC in its meeting No.03/08 held on 23.5.2007.			

16	Case No.: 46/28/82-ALC1/2006	Party Name:BELCO PHARMA	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Deferred
	HQ File :01/82/050/00920/AM07/	RLA File :05/24/040/00343/AM07/	Lic.No/Date:0510190748 13.09.2006	Defer Date:20.06.2007
	Decision : Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

17	Case No.: 44/36/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Deferred
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	HQ File :01/82/050/00954/AM07/	RLA File :22/24/040/00233/AM07/	Lic.No/Date:2210006017 18.09.2006	Defer Date:13.06.2007
	Decision : Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for two weeks.			

18	Case No.:13/29/82-ALC1/2006	Party Name:INNOVASSYNTH TECHNOLOGIES (INDIA) LTD.	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Deferred
	HQ File :01/82/050/00961/AM07/	RLA File :03/94/040/00603/AM07/	Lic.No/Date:0310400077 19.09.2006	Defer Date:20.06.2007
	Decision : Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

19	Case No.:23/30/87-ALC1/2006	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Approved
	HQ File :01/87/050/00559/AM07/	RLA File :05/24/040/00511/AM07/	Lic.No/Date:0510191394 21.09.2006	Defer Date:
	Decision : Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/173/2006-PI-III dated 30.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product (4-R-Cis)-1, 1,dimethyl ethyl 6-Cyanomethyl-2,2-dimethyl-1,3-dioxane-4-acetate (ATS-8)-----1kg Import items 1. Ethyl® 4-Cyano-3-Hydroxy Butanoate-----1.00kg 2. N-Butyl Lithium (15% in Hexane)-----1.90kg 3. Tertiary Butyl Acetate-----2.11kg 4. Tetrahydrofuran----5.63kg 5. 2,2, Dimethoxy Propane-----2.79kg 6. Ketoreducatsse YDH/KRED-----0.013kg 7. Glucose Dehydrogenase Enzyme GDH----0.0045kg 8. B-Nicotinamide-adenine dinucleotide phosphate, oxidized form, monosodium salt (NADP)-----0.90gm/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

20	Case No.:11/34/87-ALC1/2006	Party Name:ALKALOIDS CORP	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Deferred
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HQ File :01/87/050/00566/AM07/	RLA File :02/24/040/00189/AM07/	Lic.No/Date:0210094006 25.09.2006	Defer Date:26.07.2007
Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

21	Case No.:2/36/87-ALC1/2006	Party Name:AVON ORGANICS LTD.,	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Approved
	HQ File :01/87/050/00564/AM07/	RLA File :09/24/040/00111/AM07/	Lic.No/Date:0910027662 25.09.2006	Defer Date:
	Decision :Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/100/2005-PI-III dated 30.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Anidol (OR) (Z)-(2-Aminothiazol-4-YL)-Methoxy Carbonyl Methoxyimino Acetic Acid-1Kg. Import items 1. T-Butanol/T Butyl Alxohol-----1.24 Kg. 2. Acetic Acid-----3.28 Kgs. 3. Triethyl Phosphate-----0.078 Kg. 4. 4 Dimethylamino Pyridine-----0.068 Kg. 5. Sodium Nitrate-----Not used in the process 6. Acetone-----1.00 Kg. 7. Potassium carbonate-----1.33 Kg. 8. Methanol-----0.58 Kg. 9. Benzene-----0.66 Kg. 10. Sulfuryl Chloride-----1.06 Kg. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

22	Case No.:28/29/82-ALC1/2006	Party Name:INNOVASSYNTH TECHNOLOGIES (INDIA) LTD.	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Deferred
	HQ File :01/82/050/01009/AM07/	RLA File :03/94/040/00602/AM07/	Lic.No/Date:0310400932 25.09.2006	Defer Date:20.06.2007
	Decision : Already deferred for 20.6.07.			

23	Case No.:29/29/82-ALC1/2006	Party Name:INNOVASSYNTH TECHNOLOGIES (INDIA) LTD.	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Transferred to Different Section
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	HQ File :01/82/050/01010/AM07/	RLA File :03/94/040/00604/AM07/	Lic.No/Date:0310400933 25.09.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. Being R & D Chemical, the committee decided to refer this case to C&PC (Chemical Division) for their comments. The Committee accordingly decided to transfer this case DES-IV Section.			

24	Case No.:9/34/82-ALC1/2006	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Deferred
	HQ File :01/82/050/00999/AM07/	RLA File :09/24/040/00177/AM07/	Lic.No/Date:0910027659 25.09.2006	Defer Date:12.07.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

25	Case No.:15/34/87-ALC1/2006	Party Name:ALKEM LABORATORIES LTD.,	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Deferred
	HQ File :01/87/050/00577/AM07/	RLA File :03/94/040/00658/AM07/	Lic.No/Date:0310401342 27.09.2006	Defer Date:12.07.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

26	Case No.:24/32/82-ALC1/2006	Party Name:EMMELLEN BIOTECH PHARMACEUTICALS LIMITED,	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Deferred
	HQ File :01/82/050/01101/AM07/	RLA File :03/94/040/00703/AM07/	Lic.No/Date:0310402830 06.10.2006	Defer Date:10.06.2007
	Decision : Already deferred for 20.6.07.			

27	Case No.:5/36/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Approved
	HQ File :01/87/050/00643/AM07/	RLA File :09/24/040/00527/AM06/	Lic.No/Date:0910027870 18.10.2006	Defer Date:

Decision :Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/22/2007-PI-III dated 30.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

7-Amino-3-chloro Cephalosporanic acid (7-ACCA)---1 Kg.

Import items

1. Pencillin G Potassium 1st crystal-----7.20 BOU/kg
2. Para Nitro Benzyl bromide-----2.61 Kg/Kg
3. Dimethyle Formamide-----2.80 kg
4. Hydrogen Peroxide 50%-----1.58 Kg.
5. Acetic acid-----6.89 Kg.
6. N-Methyl Morpholine-----1.41 Kg
7. Dimethyl Aniline-----1.66 Kg
8. Tri Pheyl Phosphite-----3.91 Kg
9. Activated carbon-----0.068 Kg
10. Ethyle Acetate-----8.696 Kg
11. Methanol-----8.44 Kg
12. Methylene chloride-----7.33 Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

28	Case No.:5/37/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Approved
	HQ File :01/87/050/00641/AM07/	RLA File :09/24/040/00134/AM07/	Lic.No/Date:0910027866 18.10.2006	Defer Date:
	Decision : Decision :Withdrawn. This case has already been approved in NC Meeting No.2/08 dated 16.5.2007.			

29	Case No.:14/35/82-ALC1/2006	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Deferred
	HQ File :01/82/050/01186/AM07/	RLA File :03/94/040/00795/AM07/	Lic.No/Date:0310405299 20.10.2006	Defer Date:20.06.2007
	Decision : Already deferred for 20.6.2007.			

30	Case No.:17/37/87-ALC1/2006	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Deferred
	HQ File :01/87/050/00684/AM07/	RLA File :03/94/040/00824/AM07/	Lic.No/Date:0310406387 02.11.2006	Defer Date:20.06.2007

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly deferred the case for four weeks.

31	Case No.: 14/36/87-ALC1/2006	Party Name:ALEMBIC LIMITED	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status: Case Deferred
	HQ File :01/87/050/00696/AM07/	RLA File :34/24/040/00183/AM07/	Lic.No/Date:3410017311 06.11.2006	Defer Date:26.07.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly deferred the case for four weeks.			

32	Case No.: 23/37/87-ALC1/2006	Party Name:ADVY CHEMICAL	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status: Case Deferred
	HQ File :01/87/050/00703/AM07/	RLA File :03/94/040/00835/AM07/	Lic.No/Date:0310406887 07.11.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of DBT stated that the case is under examination. The Committee accordingly deferred the case for four weeks.			

33	Case No.: 24/37/87-ALC1/2006	Party Name:ADVY CHEMICAL	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status: Case Deferred
	HQ File :01/87/050/00704/AM07/	RLA File :03/94/040/00836/AM07/	Lic.No/Date:0310406891 07.11.2006	Defer Date:20.07.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of DBT stated that the case is under examination. The Committee accordingly deferred the case for four weeks.			

34	Case No.: 14/34/82-ALC1/2006	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status: Case Deferred
	HQ File :01/82/050/01293/AM07/	RLA File :07/24/040/00513/AM07/	Lic.No/Date:0710048430 15.11.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly deferred the case for four weeks.			

35	Case No.: 12/45/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status: Case Deferred
	HQ File :01/87/050/00747/AM07/	RLA File :09/24/040/00128/AM07/	Lic.No/Date:0910028249 17.11.2006	Defer Date:20.06.2007

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly deferred the case for four weeks.

36	Case No.:8/44/82-ALC1/2006	Party Name:M/S.ENAL DRUGS PVT LTD.,	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Deferred
	HQ File :01/82/050/01307/AM07/	RLA File :09/24/040/00237/AM07/	Lic.No/Date:0910028243 17.11.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly deferred the case for four weeks.			

37	Case No.:2/39/80-ALC2/2006	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Deferred
	HQ File :01/80/050/00932/AM07/	RLA File :07/24/040/00545/AM07/	Lic.No/Date:0710048531 20.11.2006	Defer Date:12.07.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly deferred the case for four weeks.			

38	Case No.:12/41/80-ALC2/2006	Party Name:BRAWN LABORATORIES LTD	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Deferred
	HQ File :01/80/050/01003/AM07/	RLA File :05/24/040/00737/AM07/	Lic.No/Date:0510195559 04.12.2006	Defer Date:12.07.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly deferred the case for four weeks.			

39	Case No.:11/44/82-ALC1/2006	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Deferred
	HQ File :01/82/050/01409/AM07/	RLA File :09/24/040/00374/AM07/	Lic.No/Date:0910028536 07.12.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly deferred the case for four weeks.			

40	Case No.:1/48/87-ALC1/2006	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Deferred
	HQ File :01/87/050/00816/AM07/	RLA File :09/24/040/00356/AM07/	Lic.No/Date:0910028622 12.12.2006	Defer Date:20.06.2007

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly deferred the case for four weeks.

41	Case No.:17/41/82-ALC1/2006	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Approved
	HQ File :01/82/050/01440/AM07/	RLA File :08/24/040/00259/AM07/	Lic.No/Date:0810061678 14.12.2006	Defer Date:
	Decision : Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/274/2006-PI-III dated 30.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Menadione Dimethyl Pyrimidinol Bilsulphite-----1kg Import items 1. Beta methyl naphthalene-----1.242kg 2. Sodium dichromate-----2.50kg 3. N-butanol-----1.00kg 4. Acetyl acetone-----0.48kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

42	Case No.:7/47/87-ALC1/2006	Party Name:ALKEM LABORATORIES LTD.,	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Deferred
	HQ File :01/87/050/00855/AM07/	RLA File :03/94/040/01056/AM07/	Lic.No/Date:0310413839 28.12.2006	Defer Date:12.07.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly deferred the case for four weeks.			

43	Case No.:21/44/82-ALC1/2006	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Approved
	HQ File :01/82/050/01508/AM07/	RLA File :08/24/040/00280/AM07/	Lic.No/Date:0810062016 29.12.2006	Defer Date:
	Decision : Already approved in NC 03/08 held on 23.5.07.			

44	Case No.:15/46/82-ALC1/2006	Party Name:BALMER LAWRIE & CO LTD	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Deferred
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	HQ File :01/82/050/01561/AM07/	RLA File :04/24/040/00387/AM07/	Lic.No/Date:0410086890 12.01.2007	Defer Date:12.07.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly deferred the case for four weeks.			

45	Case No.:20/48/87-ALC1/2006	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Deferred
	HQ File :01/87/050/00927/AM07/	RLA File :05/24/040/00765/AM07/	Lic.No/Date:0510198359 24.01.2007	Defer Date:12.07.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly deferred the case for four weeks.			

46	Case No.:23/48/82-ALC1/2006	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Deferred
	HQ File :01/82/050/01661/AM07/	RLA File :03/94/040/01141/AM07/	Lic.No/Date:0310417197 24.01.2007	Defer Date:12.07.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly deferred the case for four weeks.			

47	Case No.:5/4/82-ALC4/2007	Party Name:KDL BIOTECH LIMITED	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Deferred
	HQ File :01/82/050/00035/AM08/	RLA File :03/94/040/00664/AM07/	Lic.No/Date:0310418079 02.02.2007	Defer Date:12.07.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly deferred the case for four weeks.			

48	Case No.:1/4/82-ALC4/2007	Party Name:HI-TECH ARAI LIMITED	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Deferred
	HQ File :01/82/050/01664/AM07/	RLA File :35/24/040/00060/AM07/	Lic.No/Date:3510020470 20.02.2007	Defer Date:12.07.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly deferred the case for four weeks.			

49	Case No.:2/4/82-ALC4/2007	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Deferred
	HQ File :01/82/050/01906/AM07/	RLA File :03/94/040/01515/AM07/	Lic.No/Date:0310424944 29.03.2007	Defer Date:12.07.2007

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly deferred the case for four weeks.

50	Case No.:3/4/82-ALC4/2007	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Approved
	HQ File :01/82/050/00012/AM08/	RLA File :03/95/040/00020/AM08/	Lic.No/Date:0310426863 16.04.2007	Defer Date:
	Decision : Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/158/2005-PI-III dated 30.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Dlianos 0.1% Adult-----1 Kg. Import items 1. Xylometazoline Hcl-----10.5Mg/bottle 2. Spray bottle 10 ml-----As per packing policy 3. Nozzle with dip tube----- -do- 4. Relevant caps----- -do- RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

51	Case No.:4/4/82-ALC4/2007	Party Name:SANJAY SALES CORPORATION	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Deferred
	HQ File :01/82/050/00021/AM08/	RLA File :03/95/040/01619/AM07/	Lic.No/Date:0310427817 25.04.2007	Defer Date:12.07.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly deferred the case for four weeks.			

52	Case No.:6/4/82-ALC4/2007	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:4/82-ALC4/2007 30.05.2007	Status:Case Deferred
	HQ File :01/82/050/00031/AM08/	RLA File :03/95/040/00095/AM08/	Lic.No/Date:0310428999 10.05.2007	Defer Date:06.06.2007
	Decision : Not considred as not in agenda.			

Minutes of the Norms Committee Meeting No. 04/08 held on 30.5.07 under the Chairmanship of Sh. S.K. Prasad, Addl. DGFT.

The Committee first considered the minutes of the NC Meeting No. 03/08 held on 23.5.07 for confirmation and confirmed and adopted the same with some minor changes.

The Committee considered each of the cases in the agenda as under:

Case No. A-52
M.No.04/08
Date 30.5.2007

M/s. Ranbaxy Laboratories Ltd.
F.No.01/82/50/1241/AM-07
RLA F.No.5/24/40/918/AM-07
Adv.Lic.No.0510199157 dt. 8.2.2007

Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.

The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/224/2006-PI-III dated 30.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product
Simvastatin tablets 10/20/40 Mg.

Import items

For export of Simvastatin 10mg tablets – Simvastatin – 10.20mg/tablet
For export of Simvastatin 20mg tablets - Simvastatin – 20.40mg/tablet
For export of Simvastatin 40mg tablets - Simvastatin – 40.80mg/tablet

1. Lovastatin-----1.648 Kg./kg of Simvastatin
2. Acetone-----1.042 Kg./kg of Simvastatin
3. Activated Carbon-----0.035 Kg./kg of Simvastatin

4. Cyclohexane-----1.33 Kg./kg of Simvastatin
5. Cycloproplylamine-----1.23 Kg./kg of Simvastatin
6. Methanol-----19.82 Kg./kg of Simvastatin
7. N Butyl Lithium-----2.382 Kg./kg of Simvastatin
8. Pyrrolidine-----1.53 Kg./kg of Simvastatin
9. Tetrahydrofuran-----6.58 Kg./kg of Simvastatin
10. Caustic flakes-----1.484 Kg./kg of Simvastatin
11. Iodine-----0.63 Kg./kg of Simvastatin
12. Ethyl acetate-----4.49 Kg./kg of Simvastatin

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No. A-53

M/s. Ranbaxy Laboratories Ltd.

M.No.04/08

F.No.01/82/50/1249/AM-07

Date 30.5.2007

RLA F.No.5/24/40/933/AM-07

Adv.Lic.No.0510199288 dt. 7.2.2007

Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.

The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/236/2004-PI-III dated 30.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Ciprofloxacin Hcl-----1 Kg.

Import items

1. 7-chloro-1-cyclopropyl-6-fluoro-1, 4-dihydro-4-oxo-3-Quinoline-3-carboxylic acid 1.106 kg.
2. Piperazine Anhydrous-----0.94 kg.
3. Methanol-----1.00 kg.
4. Activated Carbon-----0.050 kg.
5. Acetone-----0.148 kg.

The Committee also decided in the light of the aforesaid comments of Deptt. Of C&PC to revise the SION at SI.No.A-3504 as per details below;

Import Items

Revised Norms

1. 7-chloro-1-cyclopropyl-6-fluoro-1, 4-dihydro-4-oxo-3- 1.106 kg.

Quinoline-3-carboxylic acid
2. Piperazine Anhydrous-----0.94 kg.
3. Pyridine-----0.71 kg.
4. Methanol-----1.00 kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No. A-54	M/s. Ranbaxy Laboratories Ltd.
M.No.04/08	F.No.01/82/50/1111/AM-07
Date 30.5.2007	RLA F.No.5/24/40/839/AM-07
	Adv.Lic.No.051017507 dt. 4.1.2007

Decision :The Committee considered this case for fixation of I/O norms for the export product Cephalexin Monohydrate (Bulk Drugs) Pharmacopeal Grade under para 4.7 of HBP as per agenda.

The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.

Case No. A-55	M/s. Ranbaxy Laboratories Ltd.
M.No.04/08	F.No.01/82/50/1134/AM-07
Date 30.5.2007	RLA F.No.5/24/40/819/AM-07
	Adv.Lic.No.0510197930 dt. 16.1.2007

Decision :The Committee considered this case for fixation of I/O norms for the export product Ciprofloxacin tablets USP 250 mg, 500mg, 750mg under para 4.7 of HBP as per agenda.

The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.

Case No. A-56	M/s. Aurobindo Pharma Ltd.
M.No.04/08	F.No.01/82/50/988/AM-07
Date 30.5.2007	RLA F.No.9/24/40/347/AM-07
	Adv.Lic.No.0910029301 dt. 12.2.2007

Decision :The Committee considered this case for fixation of I/O norms for the export product Ceftriaxone Dissodium Hemiheptahydrate non sterile under para 4.7 of HBP as per agenda.

The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.

Case No. A-57	M/s. Auctus Pharma Pvt. Ltd.
M.No.04/08	F.No.01/82/50/1106/AM-07
Date 30.5.2007	RLA F.No.9/24/40/480/AM-07
	Adv.Lic.No.09100296666 dt. 14.3.2007

Decision :The Committee considered this case for fixation of I/O norms for the export product Pantoprazole sulfide under para 4.7 of HBP as per agenda.

The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.

Case No. A-58	M/s.Amol Pharma Ltd.
M.No.04/08	F.No.01/82/50/1021/AM-07
Date 30.5.2007	RLA F.No.13/24/40/36/AM-07
	Adv.Lic.No.1310023769 dt. 14.2.2007

Decision :The Committee considered this case for fixation of I/O norms for the export product Glucosamine chondroitin Granules under para 4.7 of HBP as per agenda.

Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.

The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/207/2004-PI-III dated 30.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product
Glucosamine Chondroitin Granules-----1 Kg.

Import items
1. Glucosamine-----0.538kg.
2. Chondroitin Sulphate USP-----0.473kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No. A-59	M/s. Alkem Labs. Ltd.
M.No.04/08	F.No.01/82/50/1113/AM-07
Date 30.5.2007	RLA F.No.3/94/40/1403/AM-07

Adv.Lic.No.0310423229 dt. 15.3.2007

Decision :The Committee considered this case for fixation of I/O norms for the export product Ceftazidime for injection 1 G (Each vial contains sterile mixture of sterile ceftazime pentahydrate 100mg under para 4.7 of HBP as per agenda.

The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.

Case No. A-60	M/s. Ashok Phara Chem. Ltd.
M.No.04/08	F.No.01/82/50/1129/AM-07
Date 30.5.2007	RLA F.No.34/24/40/255/AM-07
	Adv.Lic.No.3410018382 dt. 22.3.2007

Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.

The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.

Case No. A-61	M/s. Agio Pharma Ltd.
M.No.04/08	F.No.01/82/50/1118/AM-07
Date 30.5.2007	RLA F.No.3/94/40/1267/AM-07
	Adv.Lic.No.0310423444 dt. 16.3.2007

Decision :The Committee considered this case for fixation of I/O norms for the export product Prednisolone solution for injection under para 4.7 of HBP as per agenda.

The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.

Case No. A-62	M/s. Alembic Ltd.
M.No.04/08	F.No.01/82/50/37/AM-07
Date 30.5.2007	RLA F.No.34/24/40/290/AM-07
	Adv.Lic.No.3410018404 dt. 23.3.2007

Decision :The Committee considered this case for fixation of I/O norms for the export product Azithromycin crude under para 4.7 of HBP as per agenda.

The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.

Case No. A-63
M.No.04/08
Date 30.5.2007

M/s. Cadila Healthcare Ltd.
F.No.01/82/162/1479/AM-07
RLA F.No.08/24/40/355/AM-07
Adv.Lic.No.0810063496 dt. 9.3.2007

Decision :The Committee considered this case for fixation of I/O norms for the export product Atorvastatin condensation product pharma Grade under para 4.7 of HBP as per agenda.

The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.

Case No. A-64
M.No.04/08
Date 30.5.2007

M/s. Arch Pharma Ltd.
F.No.01/82/50/687/AM-07
RLA F.No.3/94/40/578/AM-07
Adv.Lic.No.0310396977 dt. 29.8.2006

Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/192/2006-PI-III dated 30.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

N-formide-Hexa methylenimine Dimethyl Acetal-----1 Kg.

Import items

1. Homopiperidine-----1.16kg.
2. Dimethyl Sulphate-----1.04kg.
3. Sodium methoxide-----0.44kg.
4. Formic acid-----0.54kg.
5. Methanol-----1.11kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No. A-65
M.N.04/08
Date 30.5.2007

M/s Lepro Herbals Pvt. Ltd.
HQ F.No.01/82/50/0005/AM07/DES.III
RLA F.No.5/24/40/436/AM06
Adv. Lic. No. 0310369566 dated 2.3.06

Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.

The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/163/2006-PI-III dated 30.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Glycyrrhetic Acid (18 Beta Glycyrrhetic Acid)----1 Kg.

Import items

1. Glycyrrhizic Acid-----2.70kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No. A-66	M/s. Mangalam Drugs Ltd.
M.N.04/08	HQ F.No.01/82/50/ 900/AM07/DES.III
Date 30.5.2007	RLA F.No.03/95/040/435/AM07
	Adv. Lic. No. 0310390120 dt. 19.7.2006

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.

Case No. A-67	M/s Mission Pharma Ltd.
M.N04/08	HQ F.No.01/82/50/1613/AM07/DES.III
Date 30.5.2007	RLA F.No.3/95/040/1175/AM07
	Adv. Lic. No.0310415876 dated 15.1.07

Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.

The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/274/2006-PI-III dated 30.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Ciprofloxacin tablets BP 500mg (Proxacin 500)-----1 tablet

Import items

1. Ciprofloxacin hcl-----593.844mg/tablet

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No. A-68	M/s Mission Pharma Ltd.
M.N.04/08	HQ F.No.01/82/50/1614/AM07/DES.III
Date 30.5.2007	RLA F.No.3/95/040/1249/AM07
	Adv. Lic. No.0310415874 dated 15.1.07

The Committee considered this case for fixation of I/O norms for the export product Erythromycin Ethyl succinate under Para 4.7 of HBP as per agenda.

The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.

Case No. A-69	M/s Merck Ltd.
M.N.04/08	HQ F.No.01/82/50/1618/AM07/DES.III
Date 30.5.2007	RLA F.No.3/95/040/1258/AM07
	Adv. Lic. No.0310415514 dated 11.1.07

The Committee considered this case for fixation of I/O norms for the export product under Para 4.7 of HBP as per agenda.

The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.

Case No. A-70	M/s.Miles International
M.N.04/08	HQ F.No.01/80/50/1002/AM07/DES.III
Date 30.5.2007	RLA F.No.3/95/40/314/AM-07
	Adv. Lic. No. 0310386250 dated 27.6.06

The Committee considered this case for fixation of I/O norms for the export product Dithranol BP under para 4.7 of HBP as per agenda.

The Committee noted that DML has been called for from the firm on 18.1.2007 and reply is awaited. The Committee accordingly deferred the case for 4 weeks.

Case No. A-71	M/s Intas Pharma
M.N.04/08	HQ F.No.01/82/50/105/AM08/DES.III
Date 30.5.2007	RLA F.No.8/24/40/338/AM-07

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.

The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/263/2006-PI-III dated 30.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Azithromycin tablets 250mg-----1 tablet

Import item

Azithromycin monohydrate-----261.12mg/tablet

Export product

Azithromycin tablets 500mg-----1 tablet

Import items

Azithromycin monohydrate-----522.24mg/tablet

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No. B-69	M/s Amsal Chem Pvt.Ltd.
M.N.04/08	HQ F.No.01/82/162/456/AM07/DES.III
Date 30.5.2007	RLA F.No.8/24/40/338/AM-07
	Adv. Lic. No. 0810063278 dated 28.2.2007

The Committee noted that this is a Policy matter. The Committee accordingly forward this case to GRC Cell.

Case No. B-70	M/s Alkaloids Corporation Ltd.
M.N.04/08	HQ F.No.01/82/50/299/AM07/DES.III
Date 30.5.2007	RLA F.No.2/24/40/84/AM-07
	Adv. Lic. No. 0210090627 dated 26.6.2007

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.

The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.

Case No. B-71
M.N.04/08
Date 30.5.2007

M/s Gala Bursh Ltd. Mumbai
HQ F.No.01/82/162/305/AM07/DES.III

The Committee considered this case for End Use (No Objection Certificate) for import of Boric Acid Clarification reg.

The Committee decided to transfer this case to DES-IV Section.

Case No. B-72
M.N.04/08
Date 30.5.2007

M/s Pharmaceutical Export Promotion Council
HQ F.No.01/82/162/1492/AM07/DES.III

Adv. Lic. No. 0310354461 dated 31.10.2007

The Committee considered this case for Policy Relaxation for pre-import condition as per agenda.

The Committee decided to forward this case to GRC Cell.

Case No. B-73
M.N.04/08
Date 30.5.2007

M/s Divis Labs.
HQ F.No.01/82/50/714/AM06/DES.III
RLA F.No.9/24/40/253/AM-06
Adv. Lic. No. 0910024157 dated 30.9.2005

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.

The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.

Case No. B-74
M.N.04/08
Date 30.5.2007

M/s Mangalam Drugs
HQ F.No.01/82/162/402/AM07/DES.III

Adv. Lic. No. 0310235144dated 7.11.2003

The Committee noted that this case is for E.O. Extension. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for 2 weeks.

Case No. B-75
M.N.04/08
Date 30.5.2007

M/s. Madriech Ltd.,
HQ F.No.01/82/50/556/AM07/DES.III
RLA F.No.7/24/40/219/AM-07
Adv. Lic. No. 0710046055 dated 17.7.2006

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.

The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/261/2006-PI-III dated 30.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Ampicillin 500mg + Sulbactam 250mg injection

Import item

1. Ampicillin Sodium-----547.44mg
2. Sulbactam Sodium BP/USP/EP-----280.67mg

Export product

Ampicillin 1000mm + Sulbactam 500mg injection

Import items

1. Ampicillin sodium-----1094.88mg
2. Sulbactam Sodium BP/USP/EP-----561.34mg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No. B-76	M/s. Madriech Ltd.,
M.N.04/08	HQ F.No.01/82/50/795/AM06/DES.III
Date 30.5.2007	RLA F.No.7/24/40/553/AM-06
	Adv. Lic. No. 0710040930 dated 18.10.2005

The Committee considered this case as per agenda for regularization of Advance Licence No.0310300924 dt. 5.11.2004 and decided to defer the case for two weeks.

Case No. B-77	M/s. Shreya Life Science Pvt.Ltd.
M.N.04/08	HQ F.No.01/82/162/541/AM07/DES.III
Date 30.5.2007	

The Committee noted that this case is a regularization of advance licence. The Committee accordingly deferred the case for 2 weeks.

Case No. B-78	M/s. Prachi Pharma pvt. Ltd.
M.N.04/08	HQ F.No.01/82/162/1366/AM07/DES.III
Date 30.5.2007	

The Committee noted that this case is a revalidation of advance licence. T The Committee accordingly deferred the case for 2 weeks.

Case No. B-79
M.N.04/08
Date 30.5.2007

M/s. Prachi Pharma pvt. Ltd.
HQ F.No.01/82/162/11/AM08/DES.III

The Committee noted that this case is a revalidation of advance licence. The Committee accordingly deferred the case for 2 weeks.

Case No. B-80
M.N.04/08
Date 30.5.2007

M/s. Shilpa Medicare Ltd.
HQ F.No.01/82/162/35/AM08/DES.III

The Committee noted that this case is a clubbing of of advance licence. The Committee accordingly deferred the case for 2 weeks.

Case No. B-81
M.N.04/08
Date 30.5.2007

M/s. Medley Pharma. Ltd.
HQ F.No.01/82/162/92/AM08/DES.III

The Committee noted that this case is a relaxation of policy time barred of DEPB claim. The Committee accordingly deferred the case for 2 weeks.

Case No. C-01
M.N.04/08
Date 30.5.2007

M/s. Vishnu Chemicals Ltd.
HQ F.No.01/82/162/468/AM07/DES.III

The Committee considered this case for fixation of SION for the export product menadione Nicotinamide Bisulfite, Menadione Dimethyl Pyrididinol Bisulfite as per agenda.

The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.

Case No. A-60
M.No.04/08

M/s. Ashok Phara Chem. Ltd.
F.No.01/82/50/1129/AM-07

Date 30.5.2007

RLA F.No.34/24/40/255/AM-07
Adv.Lic.No.3410018382 dt. 22.3.2007

Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. **The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.**